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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.1892/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 24th day of November, 2000

Sh. K.M.Ramsinghani  
JSW E-in C's Branch  
Army HQ Kashmir House  
New Delhi. ... Applicant

(Ms. Madhu Mool Chandani, Advocate)

Vs.

Union of India through  
Secretary  
Ministry of Defence  
South Block  
New Delhi - 1.  
2, Engineer-in-Chief's Branch  
Army Headquarters  
Kashmir House  
New Delhi - 11. ... Respondent

(By Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

An identical question of transfer was considered by another Bench of this Tribunal in Vinod Kumar Vs. Union of India & Others, OA No.2171/2000 by order dated 13.11.2000 in which it was held that transfer was not justified, in view of the superannuation of the applicant in the coming two years the applicant being in the last leg of service. It is further held that there was discrimination as similarly placed persons were retained. I am of the view that this OA is covered by the decision in the Vinod Kumar's case. The OA is accordingly allowed. The impugned order is quashed as far as the applicant is concerned and the applicant will be allowed to remain in Delhi.

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2. It is the grievance of the applicant that he was not paid the salary since July, 2000. The applicant is directed to make a representation to the competent authority, in this regard, and the respondents shall dispose of the same within 20 days from the date of receipt of such representation. In the circumstances, no costs.

3. This order may be issued to both the parties 'DASTI'.

*Govindaraju*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/